Suppl. Cause List No. 1 Sr. No. 06

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

CRR No. 26/2016 IA Nos. 1/2016 & 2/2016

Zalakhan Begum

...Petitioner(s)

Through:-Mr. I. H. Bhat, Advocate

v/s

Javed Iqbal and others

...Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE <u>ORDER</u>

Learned counsel for the petitioner submits that by the afflux of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA) JUDGE

Jammu 10.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportabe: Yes/No